## The 23rd November 1966

No.LJL.21/66/11.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

## ASSAM ACT XXIX OF 1966

(Received the assent of the President on the 19th November, 1966)

THE ASSAM MUNICIPAL (AMENDMENT)
ACT 1966

[Published in the Assam Gazette Extra-ordinary, dated the 24th November, 1966].

An

Act

further to amend the Assam Municipal Act, 1956

Whereas it is expedient further to amend the Assam Municipal Act, 1956, hereinafter called the principal Act, in the manner hereinafter appearing;

Assam Act XV for 1957.

It is hereby enacted in the Seventeenth of the Republic of India as follows:-

Short title, extent and commencement.

- 1. (1) This Act may be called the Assam Municipal (Amendment) Act, 1966.
- (2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

of section 3

2. In section 3 of the principal Act, after clause of Assa 957. (1) the following shall be inserted as clause (1A),— "(1A) 'Boat' means steamer or vessel propelled by steam, motor, electrical or other mechanical power including flats and tugs, country boat, row boat, skiff or other like craft."

Amendment 3. In section 26 of the principal Act, after subof section of section 26 of Assam section (4) the following shall be inserted as sub-Act XV of section (5), namely:— 1957.

> "(5) If the term of the office of the Commissioners of a Board expires and for any reason the election as provided in sub-section (1) cannot be held, the Board shall be deemed to have been dissolved under section 298 with effect from the date of expiry of the term of office of the Commissioners and thereafter the provisions of section 299 shall apply to the Board."

Amendment 4. In section 60 of the principal Act, in subof section 60 of Assam Act section (2), after the second proviso, the following shall XV of 1957, be added as the third proviso, namely:

"Provided further that without the prior sanction of the State Government the municipal fund shall not be expended for contesting any case filed against the Chairman, the Vice-Chairman, a Commissioner or any other person in authority where such Chairman, Vice-Chairman, Commissioner or the person, as the case may be, is involved in his individual capacity to contest such case."

5. In section 68 of the principal Act, in sub-section of section 68 (1),—
of Assam Act
XV of 1957.

(1) for clause (i), the following shall be substituted, namely:--

"(i) a fee on boats mooring within the Municipality;"

(2) after clause (n), the following shall be inserted as clause (o), namely:-

"(o) licence fee on boats."

Insertion of 6. After section 84 of the principal Act, the folsection 84A lowing shall be inserted as section 84A, namely:—Act XV of 1957.

"Prohibition of registered under the Indian Registration Act, 1908 16 of 1908.

traticn in purports to transfer the title to any holding talling within a municipality, no registering Officer shall register any such deed or document unless the party presenting the deed or document for registration produces a certificate from the Municipal Board to the effect that there is no arrears of any tax assessed under this Act which is payable to the Board in respect of the holding."

Insertion
of section
127A in
Assam Act
XV of
1957.

7. After section 127 of the principal Act, a new section shall be inserted as section 127A, namely:—

"Licence fee 127A. (1) When it has been determined that licence fees on boats shall be imposed under section 68, subsection (1) (0), the Board, at a meeting, shall make an order that the owner of every boat which is kept or used within the Municipality shall take out a licence in the form to be prescribed by the Board and pay such fees as are fixed in the order and cause such order to be published locally. The licence taken out shall remain valid for one year after which it shall be renewed:

Provided that in no case the rate of licence fee shall exceed the following without the prior approval of the State Government,—

- (a) Steamer or vessel propelled Rs.20.00 (twenty) by steam, motor, electrical per annum. or other mechanical power including flat or tugs.
- (b) Country boat with a capacity of more than 3,000 kilograms but less than 9,331 kilograms.
- (c) Row boat, skiff or other like Rs. 5.00 (five) craft. per annum.
- (2) Whoever owns or is in possession of any boat without a valid licence shall be punishable with a fine not exceeding one hundred rupees."

Repeal and 8. (1) The Assam Municipal (Amendment) Ordidis and disanct nance, 1966 is hereby repealed.

Assam Ordinance, 1966 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance as repealed shall be deemed to have been done or taken under this Act as if this Act had commenced on the twenty-ninth day of June, 1966 (date of promulgation of the Ordinance).

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